## CBEC-20/06/04-2020 -GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing

New Delhi, dated the 13th April, 2020

То

The Principal Chief Commissioners / Chief Commissioners / Principal Commissioners / Commissioners of Central Tax (All)

The Principal Director Generals / Director Generals (All)

Madam/Sir,

## Subject: Clarification in respect of certain challenges faced by the registered persons in implementation of provisions of GST Laws-reg.

Circular No.136/06/2020-GST, dated 03.04.2020 had been issued to clarify doubts regarding relief measures taken by the Government for facilitating taxpayers in meeting the compliance requirements under various provisions of the Central Goods and Services Tax Act, 2017 (hereinafter referred to as the "CGST Act") on account of the measures taken to prevent the spread of Novel Corona Virus (COVID-19). It has been brought to the notice of the Board that certain challenges are being faced by taxpayers in adhering to the compliance requirements under various of the CGST Act which also need to be clarified.

2. The issues raised have been examined and in order to ensure uniformity in the implementation of the provisions of the law across the field formations, the Board, in exercise of its powers conferred under section 168(1) of the CGST Act hereby clarifies as under:

S.	Issue	Clarification
No.		
1.	An advance is received	In case GST is paid by the supplier on advances received for
	by a supplier for a	a future event which got cancelled subsequently and for
	Service contract which	which invoice is issued before supply of service, the supplier
	subsequently got	is required to issue a "credit note" in terms of section 34 of
	cancelled. The	the CGST Act. He shall declare the details of such credit
	supplier has issued the	notes in the return for the month during which such credit
	invoice before supply	note has been issued. The tax liability shall be adjusted in
	of service and paid the	the return subject to conditions of section 34 of the CGST
	GST thereon.	Act. There is no need to file a separate refund claim.
	Whether he can claim	
	refund of tax paid or is	However, in cases where there is no output liability against
	he required to adjust	which a credit note can be adjusted, registered persons may

	his tax liability in his returns ?	proceed to file a claim under "Excess payment of tax, if any" through <b>FORM GST RFD-01</b> .
2.	An advance is received by a supplier for a Service contract which got cancelled subsequently. The supplier has issued receipt voucher and paid the GST on such advance received. Whether he can claim refund of tax paid on advance or he is required to adjust his tax liability in his returns?	In case GST is paid by the supplier on advances received for an event which got cancelled subsequently and for which no invoice has been issued in terms of section 31 (2) of the CGST Act, he is required to issue a "refund voucher" in terms of section 31 (3) (e) of the CGST Act read with rule 51 of the CGST Rules. The taxpayer can apply for refund of GST paid on such advances by filing <b>FORM GST RFD-01</b> under the category "Refund of excess payment of tax".
3.	Goods supplied by a supplier under cover of a tax invoice are returned by the recipient. Whether he can claim refund of tax paid or is he required to adjust his tax liability in his returns ?	In such a case where the goods supplied by a supplier are returned by the recipient and where tax invoice had been issued, the supplier is required to issue a "credit note" in terms of section 34 of the CGST Act. He shall declare the details of such credit notes in the return for the month during which such credit note has been issued. The tax liability shall be adjusted in the return subject to conditions of section 34 of the CGST Act. There is no need to file a separate refund claim in such a case. However, in cases where there is no output liability against which a credit note can be adjusted, registered persons may proceed to file a claim under "Excess payment of tax, if any" through <b>FORM GST RFD-01</b> .
4.	Letter of Undertaking (LUT) furnished for the purposes of zero- rated supplies as per provisions of section 16 of the Integrated Goods and Services Tax Act, 2017 read with rule 96A of the CGST Rules has expired on 31.03.2020. Whether a registered person can still make a zero-rated supply on such LUT and claim refund accordingly or does he have to make	Notification No. 37/2017-Central Tax, dated 04.10.2017, requires LUT to be furnished for a financial year. However, in terms of notification No. 35/2020 Central Tax dated 03.04.2020, where the requirement under the GST Law for furnishing of any report, document, return, statement or such other record falls during between the period from 20.03.2020 to 29.06.2020, has been extended till 30.06.2020. Therefore, in terms of Notification No. 35/2020-Central Tax, time limit for filing of LUT for the year 2020-21 shall stand extended to 30.06.2020 and the taxpayer can continue to make the supply without payment of tax under LUT provided that the FORM GST RFD-11 for 2020-21 is furnished on or before 30.06.2020. Taxpayers may quote the reference no of the LUT for the year 2019-20 in the relevant documents.

such supplies on	
payment of IGST and	
claim refund of such	
IGST ?	
5. While making the	As per notification No. 35/2020-Central Tax dated
payment to recipient,	03.04.2020, where the timeline for any compliance required
amount equivalent to	as per sub-section (3) of section 39 and section 51 of the
one per cent was	Central Goods and Services Tax Act, 2017 falls during the
deducted as per the	period from 20.03.2020 to 29.06.2020, the same has been
provisions of section	extended till 30.06.2020. Accordingly, the due date for
51 of Central Goods	furnishing of return in FORM GSTR-7 along with deposit
and Services Tax Act,	of tax deducted for the said period has also been extended
2017 i. e. Tax	till 30.06.2020 and no interest under section 50 shall be
Deducted at Source	leviable if tax deducted is deposited by 30.06.2020.
(TDS). Whether the	
date of deposit of such	
payment has also been	
extended vide	
notification N.	
35/2020-Central Tax	
dated 03.04.2020?	
6. As per section 54 (1), a	As per notification No. 35/2020-Central Tax dated
person is required to	03.04.2020, where the timeline for any compliance required
make an application	as per sub-section (1) of section 54 of the Central Goods
before expiry of two	and Services Tax Act, 2017 falls during the period from
years from the	20.03.2020 to 29.06.2020, the same has been extended till
relevant date. If in a	30.06.2020. Accordingly, the due date for filing an
particular case, date	application for refund falling during the said period has also
for making an	been extended till 30.06.2020.
application for refund	
expires on 31.03.2020,	
can such person make	
an application for	
refund before	
29.07.2020?	

4. It is requested that suitable trade notices may be issued to publicize the contents of this circular.

5. Difficulty, if any, in the implementation of the above instructions may please be brought to the notice of the Board. Hindi version would follow.

(Yogendra Garg) Principal Commissioner y.garg@nic.in